

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:1697
ANSWERED ON:01.12.2011
EXPLOITATION OF GROUND WATER
Rajesh Shri M. B.;Sampath Shri Anirudhan

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the private companies which have been given licenses to extract groundwater in over exploited and/or critical areas;
and

(b) the revenues received by the Government from these companies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) Ministry of Water Resources does not issue licences to Private Companies for extraction of Ground Water. These licences are issued by the respective State Governments/UT Administrations. Central Ground Water Authority under the Ministry of Water Resources only issues no objection certificate for withdrawal of ground water in over exploited/critical areas based on site specific technical studies. As on date, a total of 649 NOCs have been issued. State wise and year wise details are annexed as Annexure-I.

(b) Ministry of Water Resources does not receive any revenue from any company.